

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 102
CP (CAA) 64/ND/2024

IN THE MATTER OF:

M/s. Edusoft Technologies Private Limited

...PETITIONER

Section

U/s 230-232 (2nd motion)

Order delivered on 19.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant :Adv. Amit Goel & Adv. Deepali Mittal.

For the RD :

For the OL :

For the IT Department :

ORDER

This is second motion petition filed under Section 230-232 of Companies Act, 2013.

Heard the Ld. counsel on behalf of the Petitioner. Issue notice to the Central Government through Regional Director, Ministry of Corporate Affairs, RoC, Official Liquidator and the concerned Assessing Officer of the Income Tax Department. Notice be issued by all means and proof of service be filed. Apart from that, notice be also published in the newspapers "Financial Express" (English), Delhi Edition & "Jansatta" (Hindi), Delhi Edition. List the matter on **22.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)